

ITEM NO.1503
[For Judgment]

Court 6 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No./2021 @ Petition(s) for Special Leave to
Appeal (C) No(s). 9491/2020

SURESH KUMAR

Appellant(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

WITH

Civil Appeal No./2021 @ SLP(C) No. 9486/2020 (IV-B)

Civil Appeal No./2021 @ SLP(C) No. 10169/2020 (IV-B)

Date : 26-03-2021 These matters were called on for pronouncement
of judgment today.

For Appellant(s) Mr. Devashish Bharuka, AOR

Mr. Ashok K. Mahajan, AOR

For Respondent(s) Mr. Gurminder Singh, Sr. Adv.

Mr. Gautam Awasthi, AOR

Mr. Gurnoor Sandhu, Adv.

Mr. Devanshu Yadav, Adv.

Mr. Nikhil Goel, AAG

Dr. Monika Gusain, AOR

Mr. Rahul Gupta, AOR

Hon'ble Mr. Justice Ashok Bhushan pronounced the reportable
judgment of the Bench comprising His Lordship and Hon'ble Mr.
Justice R. Subhash Reddy.

Leave granted.

The appeals are dismissed in terms of the signed reportable
judgment.

Pending application, if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER

(RENU KAPOOR)
COURT MASTER

[Signed reportable judgment is placed on the file]